

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
INTEGRATED CHILD PROTECTION SCHEME .

2932

SHRI MOINUL HASSAN

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :-

- (a) the details of Integrated Child Protection Scheme (ICPS);
- (b) the details of the funds allocated to various organizations that handle ICPS;
- (c) whether this scheme complements the Child Labour Act, 1986;
- (d) if so, the details thereof; and
- (e) if not, whether Government Plans to suitably amend and merge the above mentioned schemes to ensure a more holistic scheme?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

(a): The Government in the Ministry of Women and Child Development is implementing Integrated Child Protection Scheme (ICPS), a Centrally Sponsored Scheme, from 2009-10, to enhance the well-being of children in difficult circumstances and to reduce those vulnerabilities which lead to abuse, neglect, exploitation, abandonment and separation of children from their families. The scheme provides financial support to State Governments/Union Territory Administrations for establishing and maintaining Homes/Shelters for children and Statutory Structures (CWCs and JJBs), non-institutional care, emergency outreach and service delivery structures for implementation and monitoring of the scheme.

(b): The details of grants released under ICPS during 2009-10 and 2010-11 are at Annex.

(c), (d) & (e): The Child Labour (Prohibition and Regulation) Act, 1986 (CLPR Act) prohibits employment of children below the age of 14 years in any of the hazardous occupations and processes laid down in the Schedule of this Act whereas, the Integrated Child Protection Scheme (ICPS), is a comprehensive Centrally Sponsored Scheme, which aims to provide a safe and secure environment to children in difficult circumstances, including working children, up to the age of 18 years, in accordance with the Juvenile Justice (Care and Protection of Children) Act, 2000.

Thus, the Scheme complements the CLPR Act as it provides for Care, Support, Rehabilitation and Statutory services for all children in need of care and protection, which includes children working in hazardous occupations, rescued under the Child Labour Act.